

**Central Administrative Tribunal
Madras Bench**

CP/310/00087/2015 in OA/310/00618/2012

Dated Wednesday the 28th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

Smt.S.Soundaravalli,
W/o Shri S.Ramanathan,
Grade I Stenographer,
O/o Superintendent of Post Offices,
Pollachi Division,
Pollachi 642001,
Tamil Nadu. .. Applicant/Applicant
By Advocate **M/s.P.R.Satyanarayanan**

Vs.

1. Union of India, rep by
Ms.Kavery Banerjee,
Director General,
Department of Posts,
Dak Bhavan,
New Delhi 110 001.
2. Dr. Charles Lobo,
Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600 002. .. Respondents/Respondents

By Advocate **Mr.C.Kulanthaivel**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This CA has been filed by the applicant in OA 618/2012 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 618/2012 dated 31.7.2014. Notice was issued to the respondents.

2. The applicant had filed the OA seeking to quash the order of the 1st respondent dated 04.4.2012 in so far as his non-promotion to the post of Private Secretary and to direct the official respondents to promote him based on the seniority list published on 24.7.2009 with all consequential benefits. This Tribunal, by order dated 31.7.2014 directed the respondents to finalize the seniority list and then depending on the placement of the applicant in the revised final list, give notional promotion from the earlier date, if it is found that the applicant ought to have been promoted earlier, with monetary benefit with effect from the date of actual assumption of charge as Private Secretary, within a period of three months from the date of receipt of a copy of the order.

3. Today, when the matter is taken up, both counsel would, in unison, submit that the order of this Tribunal had since been complied with and accordingly the CP be closed. CFR produces the Status Report alongwith a copy of the speaking order dated 03.10.2018 to this effect, which is taken on record.

4. In view of the submission, there is no wilful disobedience and the CA is, therefore, liable to be closed.

5. CA is closed. Notices of contempt are discharged.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

28.11.2018

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